

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM: NAGALAND:MEGHALAYA: MANIPUR: TRIPURA :
MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO.31

Dated Guwahati, the 22nd July, 2010

Hon'ble the Chief Justice has been pleased to order that henceforth any amount received by the High Court from any litigant as a result of a Court Order shall be kept in a fixed deposit initially for a period of one year. This shall also be brought to the notice of the Hon'ble Judge first dealing with the Case.

By Orders etc,

Sd/- P. K. Saikia,

REGISTRAR GENERAL

Memo No. HC. III- 50/2002/ 2422 - 2430 IG Dated: 22nd July, 2009.